

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 311 of 2024 (SZ)

BETWEEN

Chennai K.K.Nagar Residents Welfare Association
Rep by its General Secretary
G.Ravishankaran
S/o. D. Ganapathy
AP.1734/New No.18, 102nd Street,
14th Sector, K.K.Nagar,
Chennai – 600 078
Ph: 8668073758
Email ID: elangook@gmail.com

... Applicant

AND

The Commissioner
Greater Chennai Corporation
Ripon Building, Chennai – 600 003.
& 5 others

... Respondents

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Date at Chennai this 30th day of July 2025


COUNSEL FOR APPLICANT

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Ph: 8668073758
Email ID: elangook@gmail.com

... Applicant

AND

1. The Commissioner
Greater Chennai Corporation
Ripon Building,
Chennai – 600 003
Phn: 044-25619200
Email ID: commissioner@chennaicorporation.gov.in
2. The Managing Director
Chennai Metropolitan Water Supply and Sewage Board
No.1, Pumping Station,
Chintadripet, Chennai – 600 002.
Phn: 044-2845 1300
Email ID: cmwssb@tn.gov.in
3. The Regional Deputy Commissioner,
(Chennai Central)
Greater Chennai Corporation,
Door No.36B, 2nd Cross Street,
Pulla Avenue, Shenoy Nagar,
Chennai – 600 003
Phn: 044-26640224
Email ID: rdccentral@chennaicorporation.gov.in

SECRETARY

Ravishankaran
CHENNAI K.K.NAGAR
RESIDENT WELFARE ASSOCIATION

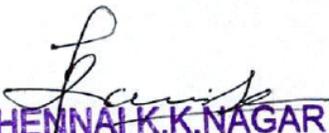
4. The Superintending Engineer (Central/Coordination)
Chennai Metropolitan Water Supply and Sewage Board
Urban Administrative Building,
Santhome High Road, MRC Nagar,
Raja Annamalai Puram, Chennai – 600 028.
Phn: 044-2845283
Email ID: cmwssbho@gmail.com
5. The District Collector,
Chennai District,
Fourth Floor, M. Singaravelar Maaligai,
62, Rajaji Salai, Chennai Collectorate,
Chennai – 600 001
Phn: 044-25228025
Email ID: collrchn@nic.in
6. The Member Secretary
The Tamil Nadu Pollution Control Board
No.76, Mount Salai,
Guindy, Chennai – 600032
Phn: 044-22353145
Email ID: tnpcbmembersecretary@gmail.com ... Respondents

REJOINDER TO THE STATUS REPORTS FILED BY THE
RESPONDENTS 2, 3 & 4

I G.Ravishankaran S/o. D. Ganapathy aged about 62 years being the General Secretary in the Applicant's association and having office at Ap.1734/New No.18, 102nd Street, 14th Sector, K.K. Nagar, Chennai – 600 078 do hereby solemnly affirm and sincerely state as follows:

1. I am the General Secretary in the applicant's association and as such I am well aware with the facts and circumstances of this case. I have gone through the status reports filed by the Respondents 2 & 4 and 3rd Respondent and filing this rejoinder.

SECRETARY


**CHENNAI K.K. NAGAR
RESIDENT WELFARE ASSOCIATION**

2. I submit that in Para - 4 of the status report filed by the 3rd Respondent it has been stated that 15 encroachers in the MGR Canal were removed on 23.02.2021 and they are trying to project a false case that there are no encroachments at all. In a news in Times of India dated 22.01.2024 it was reported that Tamil Nadu Urban Habitat Board has identified 382 encroachments along the canal. It was also reported that the direction issued by the Hon'ble High Court of Madras to the GCC and revenue department to find the original depth, breadth, length and identify each encroacher and the said order has not been complied with.
3. The 3rd Respondent has completed the construction of raft and wall along the side of the 60 feet road, Bharathidasan colony (Ward No. 138) from Anna main road. On either side of the wall of the canal, the 3rd respondent has left 5 feet and above gap to enable the men to walk along the side to carry out the maintenance work.
4. I further submit that almost all the traders along the side of 60 feet road (Bharathidasan colony) have encroached the entire 5 feet and above space left by the Greater Chennai Corporation and as a result men and machinery will have no space for move along the sides of the canal. When this encroachments are very open and visible the 3rd respondent has not only suppressed the material facts but has also filed false affidavit before this Hon'ble Tribunal to protect the encroachers.
5. I submit that as far as the averments with regard to the status report filed by the Respondents 2 & 4, they have arrested the entire flow of sewerage into canal is utter false and suppression of

SECRETARY

Javika
**CHENNAI K.K.NAGAR
RESIDENT WELFARE ASSOCIATION**

material facts. As on today the sewerage water is flowing in the canal from starting to end point. The photographs enclosed along with this affidavit clearly demonstrates the false statement of the Respondents 2 & 4.

6. I submit that only when the entire encroachment is cleared on either sides of the canal bank and the flow of sewerage into the canal is arrested at all the points, the stagnation of sewerage in the MGR Canal will be averted and consequently the flow of sewerage into Adyar river will also be stopped.

It is therefore prayed that this Hon'ble Tribunal may be pleased to direct the respondents to take appropriate action to stop illegal discharge of sewage into storm water drains in Rajamannar Salai and in Ramasamy Salai K.K. Nagar, Chennai – 78 which ultimately flows into MGR Canal And Adyar river and to clear the encroachments in the MGR Canal, K.K. Nagar, Chennai – 78 for the free flow of storm water drain into the Adyar river and thus render justice.

SECRETAR:

[Signature]

**CHENNAI K.K.NAGAR
RESIDENT WELFARE ASSOCIATION**

Solemnly affirmed at Chennai,

}}

This 30th day of July 2025

}}

And signed his name in my presence

}}

BEFORE ME

[Signature]
2639/2024

ADVOCATE: CHENNAI

M. Santhosh, M-14A,

Singapore Plaza,

Linghi Chetty St,

Ch - 01.

MGR canal full of mud and bricks, width down to 2-ft

Illegal Bldgs Come Up On Its Banks

Omjasvin.MD@timesgroup.com

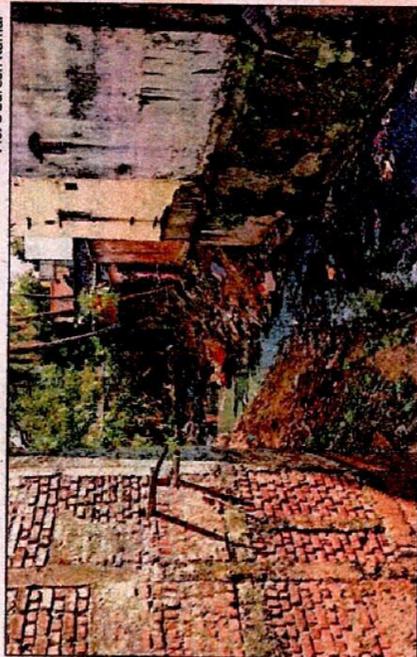
Chennai: Several illegal buildings and huts have come up inside the MGR canal and construction material has been dumped in it, reducing the width from 10-ft to 1-ft on important stretches.

Large parts of the 1.7-km-long canal, which starts at KK Nagar and goes through MGR Nagar and West Jafferkanpet before draining into the Adyar river, are encroached and on stretches beneath Avyavu Fourth Street, muddled inside has reduced width to just two-and-half feet. Fresh bricks have been placed for construction. On Bharathidasan Salai and in interior parts of MGR Nagar, only a wall separates houses from the canal.

With KK Nagar and surrounding areas vulnerable to flooding, residents and activists feel the corporation should

ENCROACHED

Pic: C Suresh Kumar



TOTAL LENGTH
MGR CANAL
1.7 km

WIDTH
10ft at widest point,
2ft at shortest point

ISSUES | Encroachment, sewage, garbage

AREAS IT RUNS THROUGH | KK Nagar, West Jafferkanpet, MGR Nagar, Adyar River

NO. OF ENCROACHMENTS IDENTIFIED | 382

reclaim the canal from encroachers.

In 2016, Tamil Nadu Slum Clearance Board (now Urban Habitat Development Board) identified 382 encroachments along the canal and the corporation issued notices to more than a dozen huts. In 2018, for a writ petition filed by an encroacher, Madras high court termed the encroachments on the MGR canal including by Tamil Nadu Housing Board and "unlawful" and directed the corporation and revenue department to find the origi-

nal depth, breadth and length and identify each encroacher. Yet, no action has been taken and encroachments have expanded. Advocate N Vishwanathan said the canal was originally more than 10-ft wide, but slums and huts have encroached the stretch from Jafferkanpet to Adyar.

"Now, many huts have become pucca houses letting in sewage constantly. Nearby vendors also throw heaps of garbage into the canal daily," Experts said the corpora-

tion was building storm water drains in interior areas without addressing drainage issues in such micro canals. "No matter how much we build drains, water won't flow into these canals if its width is only 2-ft. They should plug sewage at the earliest and widen it," said environmental activist Darwin Annadurai.

Corporation commissioner Dr J Radhakrishnan said, "We are tying up with CRRT to ensure waterways are restored." CRRT is funding ₹80 crores to restore canals.

Auto driver rescues disabled woman

TIMES NEWS NETWORK

Chennai: An auto driver found that a woman who boarded his vehicle at Madhavaram on Sunday was mentally challenged and handed her over to police.

The auto driver found something was amiss when she found her giving wrong addresses as drop locations.

Police said Sudhakar, the driver, was waiting for passengers when a woman approached and asked him to drop her at a relative's place in Madhavaram. When he reached the address mentioned by her, he found it was incorrect. The driver found her to be giving out contradictory replies and suspected she was mentally challenged.

He managed to convince a woman in his locality to let this woman stay there overnight.

Later in the morning, Sudhakar took her to Madhavaram police station. With the details the woman gave, police traced her relatives to Madhavaram.

She was later reunited with her family.

பெருநகர சென்னை மாநகராட்சி

மண்டலம்-10

அலுவலக கடித எண்.ம.அ.10. நக. எண்.அ2/3022/2024 நாள்: /06/2024

(i) தகவல் அறியும் உரிமைச் சட்ட மனு எண் மற்றும் தேதி :3022/ 2023, நாள்.26.02.2024

(ii) தகவல் அறியும் உரிமைச் சட்ட மனு பொது தகவல்

அலுவலரால் பெறப்பட்ட நாள் : 07.03.2024

(iii) பிரிவு 6 (3)ன் கீழ் வேறொரு அலுவலருக்கு

மாற்றப்பட்டிருந்தால்

(அ) அந்த அலுவலர் குறித்த விவரங்கள் :

(ஆ) மாற்றப்பட்ட தேதி :

(இ) அந்த அலுவலர் பதிலளிக்க வேண்டிய

விவரம் (வரிசை எண்கள்)

(iv) பதில் (மாற்றப்பட்ட வினாக்கள் தவிர்த்து)

வ. எண்	கேட்கப்பட்ட தகவல்	கொடுக்கப்பட்ட தகவல்/ ஆவணங்களின் விவரங்கள் (அல்லது) தகவல் மறுக்கப்பட்டால் அதற்கான காரணம் மற்றும் அது சம்மந்தப்பட்ட தகவல் பெறும் உரிமைச் சட்ட பிரிவின் விவரம்
1	By an order dated 26.07.2018 passed in W.P.No.18835 of 2018 the Hon ble High court of Madras has directed you to find out breath and length of water canal namely MGR water canal running across wards -136&138, K.K.Nagar, Chennai-600 078. Kindly furnish me the information as to when the said inspection was conducted as per the court order, the names of the officials with designation, who had inspected the said site	மனுதாரர் கோரிக்கையின் தொடர்பான ஆவணங்கள் எதுவும் இவ்வலுவலகத்தில் இல்லை என்பதை தெரிவித்துக்கொள்ளப்படுகிறது
2	Furnish me a copy of the notes of the inspection and the report made there under	மனுதாரர் கோரிக்கையின் தொடர்பான ஆவணங்கள் எதுவும் இவ்வலுவலகத்தில் இல்லை என்பதை தெரிவித்துக்கொள்ளப்படுகிறது

இது குறித்து மேல் முறையீடு செய்ய விரும்பினால் இவ்வாணை கிடைக்கப் பெற்ற முப்பது நாட்களுக்குள் கீழ்க்காணும் முகவரிக்கு மேல்முறையீடு செய்யலாம்.

(அ) மேல்முறையீட்டு அலுவலரின் பெயர் : திரு.பா.முருகேசன் B.S.C.
 (ஆ) பதவி : மாவட்ட வருவாய் அலுவலர் / மண்டல அலுவலர்
 (இ) அலுவலக முகவரி : எண்.117, என்.எஸ்.கே.சாலை
 கோடம்பாக்கம், சென்னை -600 024
 (ஈ) அலுவலக தொலைபேசி எண் : 044 - 24838968
 (உ) மின்னஞ்சல் முகவரி : aczone10@chennaicorporation.gov.in

72
பொது தகவல் அலுவலரின் கையெழுத்து

பெயர் : த.இனியன்

பதவி : செயற்பொறியாளர்

அலுவலக தொலைபேசி எண்

044-24838968

மின்னஞ்சல் முகவரி

aczone10@chennaicorporation.gov.in

M
2-7-24
6/2/24

பெறுநர்:

1. Th.K.Elango
Krish Law Associates,
S-4A, Singapore Plaza, 3rd floor
No.337,(Old no.164) Linghi Chetty Street
சென்னை -600 001. (opp High Court)

நகல்

கோப்பு மற்றும் உ. திரி.

Greater Chennai Corporation
Zone-10

Office Letter No. M.A.10. Na.Ka.No. A2/3022/2024 Dated /06/2024

- I. Right to Information Act Petition Number - 3022/2023, Date -26.02.2024
- II. Petition under Right to Information Act was received by the Public Information Officer on : 07.03.2024
- III. If the petition was sent to any other office under Section 6(3)
 - a) Details of that Officer :
 - b) Date of sending:
 - c) Information to be provided by the respective officer (S. No.):
 - d) Answer (Except the changed questions)

S. No.	Information sought for	Information Given/ Document Details (OR) Information denied with reasons and the related provision of law for obtaining the information
1.	By an order dated 26.07.2018 passed in W.P. No. 18835 of 2018 the Hon'ble High Court of Madras has directed you to find out breadth and length of water canal namely MGR water canal running across wards - 136 & 138, K.K. Nagar, Chennai - 600 078. Kindly furnish me the information as to when the said inspection was conducted as per the court order, the names of the officials with designation, who had inspected the said site	It is respectfully submitted that the details sought for by the petitioner is not available in the office
2.	Furnish me a copy of the notes of the inspection and the report made there under	It is respectfully submitted that the details sought for by the petitioner is not available in the office

If you wish to prefer an appeal, the same may be preferred within 30 days from the date of receiving this order to the below mentioned address:

- A. Name of the Appeal Officer: Mr. P.Murugesan, B. S.C.
- B. Rank of the officer : District Revenue Officer/ Zonal Officer
- C. Office address : No. 117, N.S.K. Salai, Kodambakkam,
Chennai - 600 024
- D. Office Landline No. : 044 - 24838968
- E. Email Address : aczone10@chennaicorporation.gov.in

Sgd/- (02.07.2024)

Signature of the Public Information officer

Name: T.Eniyan

Post: The Executive Engineer

Office Landline No. 044-24838968

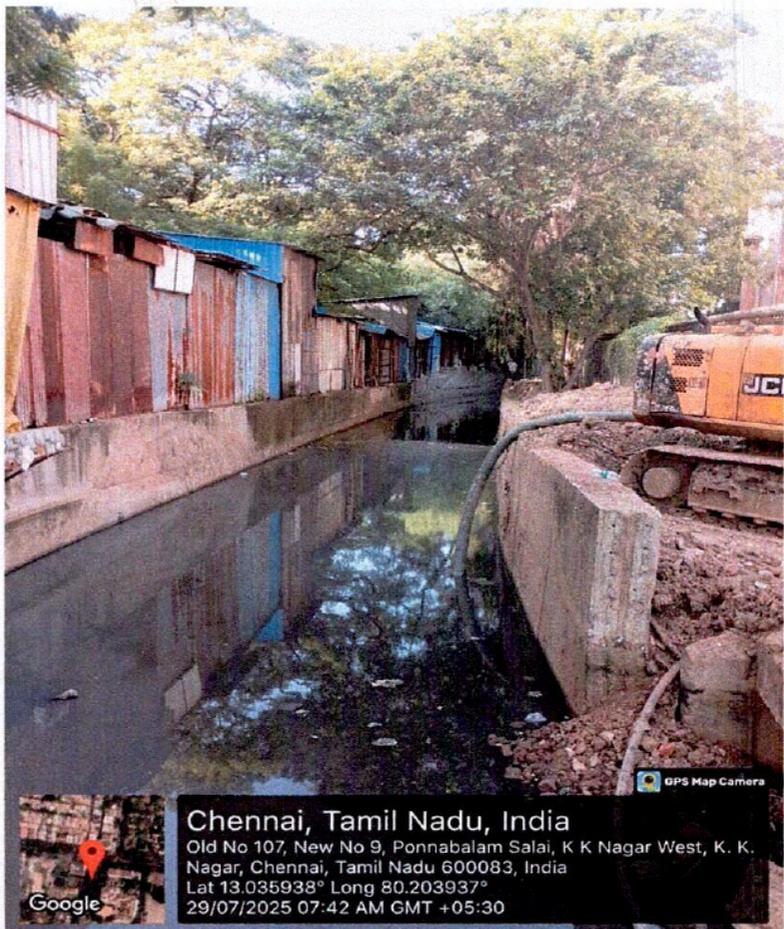
Email address: aczone10@chennaicorporation.gov.in

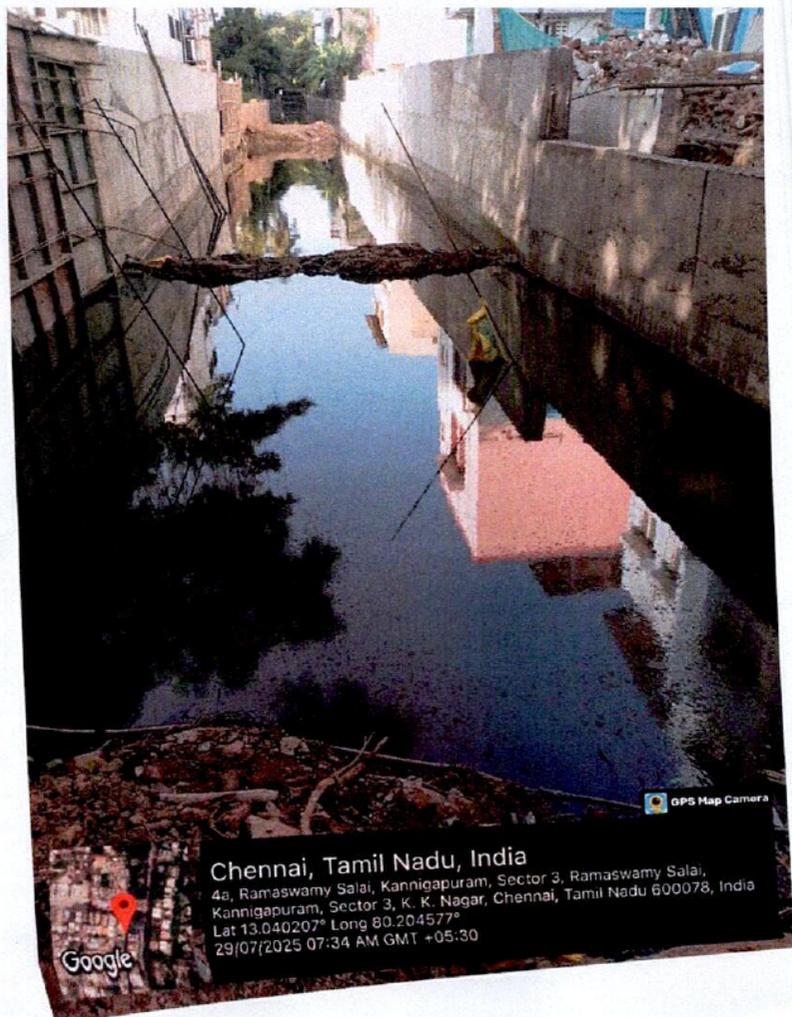
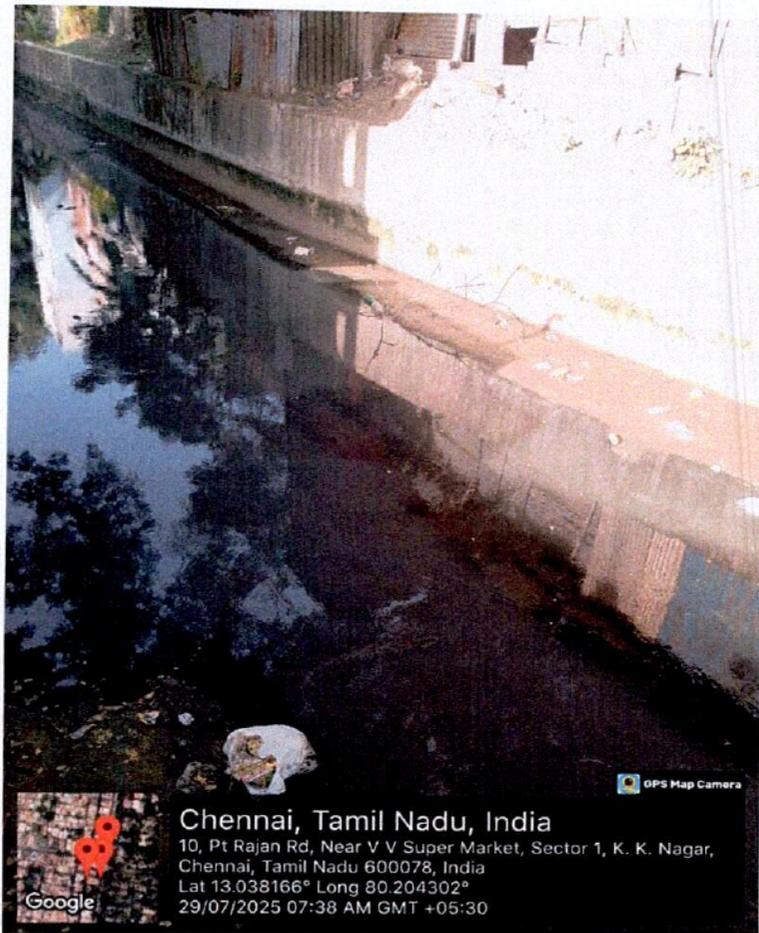
To:

1. Mr. K.Elangoo
Krish Law Associates,
S-4A, Singapore Plaza, 3rd Floor,
No. 337, (Old No. 164), Linghi Chetty Street,
Chennai - 600 001. (Opp High Court)

Copy to:

File and Miscellaneous





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O.A. No. 311 of 2024 (SZ)

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Welfare Association
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AND

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Greater Chennai Corporation
& 5 others
... Respondents

REJOINDER FILED BY THE
APPLICANT

M/s. KRISHNA LAW ASSOCIATES
(ROC No. 120/2023)
COUNSEL FOR APPLICANT
+91 99406 41919